

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4842

ANSWERED ON:19.12.2002

CENTRAL SHARE ON THE EXPENDITURE ON SUBORDINATE JUDICIARY
KAMBALAPADU E. KRISHNAMURTHY;MANIBHAI RAMJIBHAI CHAUDHARY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government of Andhra Pradesh has requested the Centre for sharing the State's expenditure burden on the subordinate judiciary/lower courts;
- (b) whether Government have received such requests from other States;
- (c) if so, the details thereof; and
- (d) the action being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVISHANKAR PRASAD):

(a) to (d) The First National Judicial Pay Commission has, inter-alia, recommended that the Central Government must in every State share half of the annual expenditure on subordinate courts and quarters for judicial officers. The Government of Andhra Pradesh, vide their latest letter dated 15.3.2002, has desired the decision of the Central Government with respect to sharing of half of the total annual expenditure on the Subordinate Courts/ Judiciary. Most of the State Governments have also desired to know the decision of the Central Government in respect of sharing half of the annual expenditure on the Subordinate Judiciary. The recommendation of the First National Judicial Pay Commission with regard to sharing of expenditure on subordinate judiciary in the States has not been accepted by the Supreme Court in its judgment of 21st March, 2002, in All India Judges' Association & Ors. Vs. Union of India & Ors.